

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 741/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 and the determination of the transmission tariff for the 2024-29 tariff period for 3 Nos. of assets.

Petitioner : Himachal Pradesh Power Transmission Corporation Limited (HPPTCL)

Respondents : Himachal Pradesh State Electricity Board Limited (HPSEBL) and 6 Others.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amal Nair, Advocate, HPPTCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the requisite information has been filed by the Petitioner vide affidavit dated 13.2.2026, in compliance with the RoP dated 20.1.2026.

2. None appeared on behalf of the Respondent(s).
3. After the hearing, the Commission directed as under:
 - i. The Respondents to file their replies within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
 - ii. The Petitioner is directed to furnish the following information on an affidavit within two weeks, with an advance copy to the Respondent(s):
 - a) Justification for adopting the WAROI @10%;
 - b) Return of Income/Assessment order with respect to MAT for FYs 2022-23 and 2023-24;
 - c) A detailed note justifying the claim of the IOL and ROI in the instant Petition, as they were not allowed in the Commission's orders dated

14.3.2016 in Petition No. 191/TT/2014 and dated 27.9.2021 in Petition No. 305/TT/2020;

d) Auditor's certificate with respect to the instant transmission assets for the 2019-24 and 2024-29 tariff periods.

4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

